

25/3/17

G. Sree Devi, HJS
Member Secretary



U.P. STATE LEGAL SERVICES AUTHORITY
(Constituted under the Legal Services Authorities Act, 1987)

To

All the District Judges/Chairpersons,
District Legal Services Authorities,
Uttar Pradesh.

No: 736 /SLSA- 05/2002(ri/AO)

Dated: March 24, 2017.

Sub: Advertisement regarding appointment of Chairpersons of Permanent Lok Adalats and application form thereof.

Madam / Sir,

The U.P. State Legal Services Authority under the directions of the Hon'ble Committee, chaired by Hon'ble Mr. Justice V.K.Shukla, Senior Judge, Allahabad High Court / Executive Chairman, U.P. State Legal Services Authority, has initiated the process of selection of Chairpersons for Permanent Lok Adalats, established under Section 22-B of the Legal Services Authorities Act, 1987. The recruitment on the post of Chairpersons is to be done for 18 districts.

The U.P. State Legal Services Authority has posted the advertisement, specifying the names of the districts for which selection / appointment is to be made, the terms and conditions of service along with grounds of eligibility, proforma of the application form, last date of submission of application etc. on its official website: www.upslsa.up.nic.in

It is appropriate that for ensuring, the dissemination of information regarding the invitation of applications, from maximum number of eligible and interested retired judicial officers, the advertisement along with the proforma of the application form (copy enclosed) be also posted on the website of the District Courts. The information may also be pasted on the notice board of the Civil Court under your administrative command. It may not be off the point to mention that last date for submission of application form is 11th April, 2017, as such, the early steps in the matter will better serve the purpose.

You are therefore, requested to kindly direct all the concerned to take appropriate steps for due advertisement of the captioned subject matter.

With regards.

Yours faithfully,

Encl: As above.

- 1- Nodal offices computers to do the needful.
- 2- A copy be pasted on the notice board.

G. Sree Devi
(G.Sree Devi)
Member Secretary

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UP State Legal Services Authority

3rd Floor, Jawahar Bhawan Annexe, Lucknow
Website: www.upslsa.up.nic.in E-mail: upslsa@up.nic.in

Date of Advertisement: 21.03.2017

Last date of submission of application: 11.04.2017

Advertisement

UP State Legal Services Authority invites applications from eligible Indian Nationals for selection/appointment on the post of Chairpersons, Permanent Lok Adalats (Public Utility Services) established under Section 22B, Legal Services Authorities Act, 1987 in the following districts for a period of 05 years or till the age of sixty five years whichever is earlier, as per the following terms & conditions.

1. Balrampur	9. Basti	17. Badaun
2. Banda	10. Saharanpur	18. Bijnore
3. Balia	11. Kannauj	
4. Lalitpur	12. Etah	
5. Muzaffarnagar	13. Etawah	
6. Unnao	14. Mainpuri	
7. Allahabad	15. Pratapgarh	
8. Ghaziabad	16. Pilibhit	

Terms & Conditions:

The terms and conditions of service shall be governed as per provisions of G.O. No.952 /सात-न्याय-7-2010-13/2010 dated 24.11.2010 and G.O. No. 827/सात-न्याय-7-2014-47/2002 dated 18.11.2014 and the eligibility criteria under Section 22B (2) (a) of the Legal Services Authorities Act, 1987, as follows:-

1. A person who is, or has been, a district judge or additional district judge or has held judicial office higher in rank than that of a District Judge, shall be entitled to be a Chairman of the Permanent Lok Adalat.
2. The appointment for Chairpersons shall be for a term of five years or till the age of sixty five years whichever is earlier and they shall not be eligible for re-appointment.
3. Judicial Officers against whom departmental and/or vigilance enquiry is pending or who have been punished may need not apply.
4. The terms & conditions of service of Chairpersons of the Permanent Lok Adalats, (Public Utility Services) including the resignation and removal of such persons shall be governed by the terms & conditions outlined in Notification F No.A-60011(3)/2001-Admn. III (LA) dated 2nd January, 2003 of the Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants.

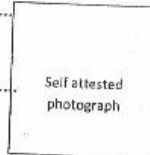
5. The Chairpersons may be transferred from one district to other district on administrative ground or public interest.
6. Waiting list of the Chairpersons, PLA (Public Utility Services) shall be prepared as per requirement to be resolved accordingly upon selections.
7. The applicants already applied for appointment on the post of Chairman, PLA (Public Utility Services) shall also apply afresh on the prescribed proforma. (Annexure-A)
8. If any, Chairperson, PLA (Public Utility Services) fails to join within the stipulated period, the Executive Chairman, UPSLSA shall be competent to appoint any other person from the available waiting list of Chairpersons.
9. The applicant selected for the post of Chairperson shall submit the statement of property in detail before taking over charge within 10 days of publication of the final selection list, failing which the appointment shall be deemed, cancelled.
10. Eligible applicants shall submit their application in the prescribed format (Annexure-A) addressed to the Member Secretary, UP State Legal Services Authority, 3rd Floor, Jawahar Bhawan Annex, Lucknow-226001 by speed post/registered post/by hand/email latest by 11.04.2017. Applications which are incomplete or received after the last date of submission shall not be entertained.

File
21-3-17
(G Sree Devi)
Member Secretary

Annexure-A
Proforma for the post of Chairman
Permanent Lok Adalats

(Established under section, 22-B of the Legal Services Authorities Act, 1987)
(To be filled personally by the applicant)

1. Name:
(Capital Letters)
2. Father's/Husband's Name:
3. Present Address:.....
Mobile No & Landline No.....
Email Address.....
4. Permanent Address:
5. Date of Birth:
6. Date of Retirement from Judicial Service:
7. Post held at the time of retirement:
8. Disciplinary action/criminal case, if any,
(taken during service/presently pending, provide details on Affidavit.)
.....
9. Experience if any of having worked
in any Legal Services Institutions:
10. Educational Qualifications:
11. Any other special qualification(s)/achievement(s):
12. Present Employment, if any, :
- (if yes, submit No Objection Certificate)
13. Details of Property:
- (To be submitted by the candidates, finally selected, before the joining)
14. Details of Family Members:



Date:
Place:

Signature of applicant